

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 222
444/252/ND/2020

IN THE MATTER OF:

M/s. Dynamik Developers Private Limited

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

Order delivered on 08.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

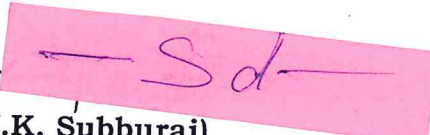
For the Petitioner/Appellant
For the ROC
For the Income Tax Department

:Mr. Himanshu Harbola, Advocate.
:Mr. M. Yadubhushana Rao, AROC.
:Ms. Easha Kadian, St. Counsel,
Mrs. Laxmi Gurung, Sr. Standing
Counsel.

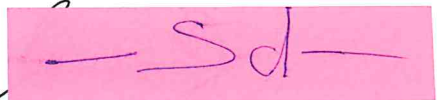
ORDER

The amended petition filed day before yesterday before the Tribunal.

Let this matter be listed on **21.01.2021**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)